

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-504(ND)/2020**

IN THE MATTER OF:

M/s. Navyug Iron Traders

...PETITIONER

Vs.

M/s. Air Movement and Control System Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.02.2022
(Virtual Hearing)**

Coram:

SHRI DHARMINDER SINGH, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor : Mr. Yash Tondon, Advocate.

ORDER

IA/507/2022

In the present matter one IA/507/2022 has been filed by the Petitioner stating that the matter has been settled and the entire amount has been paid by the Corporate Debtor. Accordingly, he does not want to pursue the present matter. Learned counsel for the Petitioner stated that he wants to withdraw the present petition, accordingly IA/507/2022 stands allowed and the main petition stands **dismissed as withdrawn**. File be consigned to Records.

RAHUL
PRASAD
BHATNAGAR

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BHATNAGAR
Date: 2022.02.04
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**(Rahul Bhatnagar)
Member (T)**

(Anjula)



**(Dharminder Singh)
Member (J)**